

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION No. 686
ANSWERED ON FRIDAY, THE 18TH NOVEMBER, 2016/ KARTIKA 27,
1938 (SAKA)
UNCLAIMED DIVIDEND FUND**

QUESTION

686. SHRI ARJUN LAL MEENA:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether unclaimed Dividend Fund amount is being received by the Government from companies;**
- (b) if so, the details thereof;**
- (c) the details of fund acquired by the Government during each of the last three years and the current year;**
- (d) whether the Government proposes to spend the receipts on education, medicine and health in tribal areas and backward area of the country; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अर्जुन राम मेघवाल)

(a), (b) and (c): In accordance with section 205C of Companies Act, 1956 and the current Section 125 of Companies Act, 2013 specified categories of unclaimed and unpaid amounts, including the unclaimed dividends are required to be credited to Investor Education and Protection Fund (IEPF). The details of amounts credited to the IEPF, including unclaimed dividends, in last three years and current year are as under:

(Rs. in Crore)	
Year	Amount
2013-14	189.96
2014-15	261.56
2015-16	223.42
2016-17 (Till 31.10.2016)	181.90

(d) and (e): No, Madam. Amount credited to IEPF forms a part of the Consolidated Fund of India, from which the Ministry receives a separate

budgetary allocation specifically for making refunds to eligible investors whose amounts have been credited to IEPF, as well as for creating investor awareness as per the mandate of the Companies Act.
